NAGPUR BENCH
SITTING LIST W.E.F. 21st AUGUST 2023

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **A. S. CHANDURKAR** AND The Hon'ble Mrs. Justice **VRUSHALI V. JOSHI** **Commercial Appellate Division Bench** **[DIVISION BENCH-I]**	For admission, hearing, order matters and applications therein: (A) All Public Interest Litigation. (B) Civil Writ Petitions of **ODD** years. (C) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Nagpur Bench. (D) Appeals u/S 13 f Commercial Courts Act,2015.
2	The Hon'ble Shri Justice **VINAY JOSHI** AND The Hon'ble Shri Justice **VALMIKI SA MENEZES** **[DIVISION BENCH-II]**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals. (B) Criminal Writ Petitions. (C) Criminal work of the Division Bench not assigned to any other Court. (D) First Appeals. (E) Family Court Appeals. (F) Contempt Appeals.
3	The Hon'ble Shri Justice **A. G. GHAROTE** AND The Hon'ble Justice **URMILA JOSHI-PHALKE** **[DIVISION BENCH-III]**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of **EVEN** years. (B) All Writ Petitions, Appeals, Applications and Reference relating to Direct Tax, Indirect Taxes and Customs. (C) Letter Patent Appeals.

		(D) Other Civil work of the Division Bench not assigned to any other Court.
4	The Hon'ble Shri Justice **A. S. KILOR** **[SINGLE BENCH-I]**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions.
5	The Hon'ble Smt. Justice **M. S. JAWALKAR** **[SINGLE BENCH-II]**	For admission, hearing, order matters and applications therein: (A) All Second Appeals and Misc. Applications therein. (B) Civil work of single bench not assigned to any other Court. (C) Misc. Civil Applications (except assigned to other Court).
6	The Hon'ble Shri. Justice **G. A. SANAP** **[SINGLE BENCH-III]**	For admission, hearing & order matters and applications therein: (A) All First Appeals. (B) Appeals against Orders.
7	The Hon'ble Shri. Justice **ANIL L. PANSARE** **[SINGLE BENCH-IV]**	For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions. (B) Criminal Applications u/S. 482 of Cr.P.C. (C) Criminal Applications u/S. 407 of Cr.P.C. (D) Criminal Revision Applications.

		(E) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of sentence wherein accused **are in jail** and connected Appeals arising out of same judgment and all Applications therein. (F) Civil Revision Applications. (G) Civil Contempt References from District Judiciary.
8	The Hon'ble Shri Justice **M. W. CHANDWANI** **[SINGLE BENCH-V]**	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications. (B) Anticipatory Bail Applications. (C) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of sentence wherein accused **are on Bail** and connected Appeals arising out of same judgment and all Applications therein. (D) All Criminal Appeals against acquittal. (E) Criminal matters of Single Bench not assigned to any other Court.

N O T E

(1) The matters/cases, wherein the Apex Court had passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

(3) The **Hon'ble Shri. Justice A. S. KILOR** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(4) The **Hon'ble Smt. Justice M. S. JAWALKAR** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(5) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(6) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

(7) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side)
Bombay.)
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Date : 19th August 2023)

BY ORDER

Sd/-
(H.M. Bhosale)
Registrar (Judl-I)